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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 09.02.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 147/BB/ 2017	-	For hearing	Rule-6 of IB	Sify Technologies Ltd. Vs IBM India Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
19	RICAB CHAND (ADVOCATE) 9820603091	RESPONDENT	
	Priya Jaiswal (VHVK Law Partners) (8777544465)	Operational Creditor	

ORDER

Counsel for Operational Creditor is present. Counsel for Corporate Debtor is also present. Memo is filed by the Counsel for Operational Creditor to grant permission for withdrawal of the main petition on the ground that the matter is settled between parties. In this matter, IRP has not been appointed. Therefore, permission can be granted. Withdrawal memo is recorded. Permission is granted to the Operational Creditor to withdraw the petition. Accordingly, petition is dismissed as withdrawn vide separate orders.


Member (T)


Member (J)